

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 4750**  
ANSWERED ON 30.03.2017

**EXTRACTION OF GROUND WATER FOR COMMERCIAL PURPOSES**

4750. DR. BHOLA SINGH

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government proposes to set up a central ground water level authority to check rampant extraction of ground water in various States;
- (b) if so, the details thereof; and
- (c) the other steps the Government proposes to take to ensure that ground water is not extracted for commercial purposes?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(DR. SANJEEV KUMAR BALYAN)

(a) & (b) Central Government has constituted Central Ground Water Authority (CGWA), under Section 3(3) of the Environment (Protection) Act, 1986. to regulate and control, management and development of ground water in the Country and to issue necessary regulatory directions.

(c) CGWA has notified 162 areas for regulation of ground water development and management. Under the CGWA guidelines, in notified areas, no permission is accorded to extract ground water through any energized means for any purpose other than drinking water. However, for non-notified areas, ground water withdrawal by industries is regulated by means of guidelines/criteria as specified as CGWA.

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